

Learned counsel for the State, Mrs. Vandana Bharti, Additional Public Prosecutor has opposed the prayer for bail and has submitted that even if the petitioner is taking the stone dust on his truck without paying the royalty that constitute an offence, as such, petitioner does not deserve to be enlarged on bail.

Considering the rival submissions of the parties, let a counter affidavit be filed by the State

The petitioner may also file supplementary affidavit, if want to explain that under what authority without paying royalty, he was carrying stone dust.

Put up this case after four weeks, but no interim protection has been given in favour of the petitioner.

(Kailash Prasad Deo, J.)

Sunil-Jay/